

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH  
(through web-based video conferencing platform)**

**Item No. 14  
CP (IB) No. 233/Chd/HP/2019**

**Under Section 7 of the Insolvency &  
Bankruptcy Code, 2016**

**In the matter of:-**

Syndicate Bank Ltd.

...Petitioner-Financial Creditor

Vs.

Venus Biosciences Pvt. Ltd.

...Respondent-Corporate Debtor

**Present through Video Conferencing:**

Mr. Ajay Pal Singh, proxy counsel for Mr. Advocate for petitioner-financial creditor.

None for respondent-corporate debtor.

A date is requested by proxy counsel for the petitioner on the ground that compliance could not be made due to some personal difficulty. He is directed to place the affidavit on record that respondent-corporate debtor has been served through speed post at least two weeks before the next date of hearing. In the meantime, he is directed to file short written submissions. List on 03.01.2023.

SD/-

(Subrata Kumar Dash)  
Member (Technical)

SD/-

(Harnam Singh Thakur)  
Member (Judicial)

December 02, 2022

DS